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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 228/2017 In C.P. (I.B) No. 40/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017**

Name of the Company: State Bank of India  
V/s.  
Essar Steels Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. Mr. Anshin Desai, Senior Advocate Petitioner

2. Mr. Nisarg Pathak, Advocate

3. Mr. Shalin Jani, Advocate

4. Raheel Patel Advocate Respondent Patel  
i/b Wanavati Associates } Adv. Sheeraj Khambele SKhambele

5. Siddharth Joshi, Advocate

i/b. Singhi & Co.

(Pursuant to copy  
of IA served upon  
us. for Standard  
Chartered  
Bank

Petitioner in CPIB NO. 39 of 2017)

Petitioner.  
(CPIB NO. 39  
of 2017)

Joshi

FOR, SHARDUL  
AMARCHAND  
MANGALDAS AND CO.

**ORDER**

Learned Senior Advocate Mr. Anshin Desai with Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Financial Creditor/ Applicant. Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent (ESSAR). Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Siddharth Joshi present for Respondent (Standard Chartered Bank).

Heard arguments of Learned Counsel for Applicant (SBI) and Learned Counsel for Respondent (ESSAR) and Learned Counsel for Respondent (Standard Chartered Bank) in IA 228/2017.

Learned Counsel appearing for SBI, ESSAR and Standard Chartered Bank reported that no appeal is filed against the order dated 02.08.2017 passed in CP(IB) 40/2017.

The direction to the Applicant (SBI) to cause public announcement of the initiation of Corporate Insolvency Resolution process and call for submission of claims was issued under section 13 (1) (b) r/w section 15(1)(1) of the code and it does not mean that it prevents the IRP to cause public announcement under regulation 6 in Form A of schedule of Insolvency and Bankruptcy (Insolvency Professionals) Regulation, 2016.

The order dated 02.08.2017 in respect of paragraph 36 (d) (ii) has been issued in terms of section 14(2) of the Code.

Hence, there is no need to correct the order dated 02.08.2017.

Application is disposed of accordingly.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 11th day of August, 2017.